

(b) Others :

1. Geoffrey Manners & Co., Bombay Directive issued for reduction to 40% in Pricing of dis-invested shares under consideration.
2. Richardson Hindustan Ltd. Directive issued for reduction of equity to 40%. Representation by the company is under scrutiny.
3. Suhrid Geigy Ltd. The company has on its own completely disinvested foreign equity.

II. Companies whose Permissible Level of Non-Resident equity under FERA is yet to be Determined

AI. to pay arrears of charges for landing at Heathrow Airport in London

Name of the company	Present non-resident equity (%)
1. Bayer India Ltd.	51.96
2. Burroughs Wellcome & Co.	100.00
3. Ciba Geigy of India Ltd.	65.00
4. Boots Co. (I) Ltd.	53.00
5. Cynamid India Pvt. Ltd.	65.00
6. E. Merol India Ltd.	60.00
7. Glaxo Laboratories (India) Ltd.	75.00
8. Johnson & Johnson Ltd.	75.00
9. Hoechst Pharmaceuticals Ltd.	50.00
10. May & Baker	60.00
11. Merck Sharp Dhome (I) Ltd.	60.00
12. Organon India Ltd.	49.00
13. Parke Davis (I) Ltd.	83.30
14. Pfizer Ltd.	75.04*
15. Roche Products Ltd.	89.00
16. Sandoz India Ltd.	60.00
17. Uni Sankyo Ltd.	49.00
18. Warner Hindustan Ltd.	50.00
19. Wyeth Laboratories Ltd.	74.00
20. Wyeth (India) Pvt. Ltd.	100.00
21. John Wyeth Bros. Ltd.	Branch

*This company carries an obligation to reduce foreign equity in terms of industrial licenses issued.

†These companies are to be merged into one in terms of a merger scheme given to Court and equity of the new company to be settled.

3450. SHRI DHARAMBIR SINHA. With the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Air India had to pay arrears of charges towards landing facilities at Heathrow Airport in London;

(b) if so, why the charges were not paid earlier;

(c) what action has been taken in this regard so far;

(d) whether a British Court had ordered to pay these charges; and

(e) if so, the action taken in the matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir.

(b). The British Airports Authority which administers Heathrow airport increased the landing and parking charges by more than fifty percent from 1-4-1980. The Board of Airline's representatives in U.K., of which Air-India is a member decided to seek remedy in a court of law and decided to pay charges at pre-1979 levels.

(c) to (d). The court had ordered that the airlines should pay the full amount due by 11-3-1981, Air-India has complied with the Court's order.